

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI, dated the 21.8.74 March, 1976.

NOTIFICATION  
(INCOME-TAX)

No. 863 (F.No.178/3/74-IT-AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Sri Vaidyanatha Swamy Temple Madavarvilagam, Srivilliputtur Ramanathapuram Dist. Tamilnadu to be a place of public worship of renown throughout the State of Tamil Nadu for the purposes of the said Section.

Sd.

Sr (V.B. Srinivasan)  
Under Secretary, to the Government of India

To

The Manager,  
Government of India Press,  
Ring Road Mayapuri Industrial Area,  
(Near Rajouri Garden),  
NEW DELHI.

No. 863 (F.No.178/3/74-IT-AI).

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu-IV, Madras with reference to his letter No.C.No.212(914)/73 dated 21.8.1974.

He is requested to check up the position regarding the utilization of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.
3. The Executive Officer, Sri Vaidyanatha Swamy Temple, Madavarvilagam, Srivilliputtur, Ramanathapuram Dist., Tamil Nadu.

The accounts of receipts and expenditure regarding repairs and renovations may be kept separately and submitted to the Commissioner of Income-tax, Tamil Nadu-IV, Madras annually.

4. The Comptroller & Auditor General of India, New Delhi.
5. All Chambers of Commerce in Tamil Nadu.

(V.B. Srinivasan)  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA